

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2019-2020)**

SEVENTEENTH LOK SABHA

4

FOURTH REPORT

**Report on delay in laying of the Annual Reports and Audited Accounts of the
National Council for Teacher Education(NCTE), New Delhi**

(Presented on _____, 2020)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

, 2020/

, 1941(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2019-2020)

Shri Shyam Singh Yadav - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. B.Srinivasa Prabhu - Joint Secretary
2. Shri Kusal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Shri R. K. Chaudhary - Under Secretary
5. Shri K.P. Kashyap - Assistant Committee Officer

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2019-20), having been authorized by the Committee to present this Report on their behalf, present this 4th Report in respect of delay in laying of the Annual Reports together with Audited Accounts of the National Council for Teacher Education, New Delhi, an autonomous organisation under the Ministry of Human Resource and Development.

2. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976; 12 May 1976 and 22 December 1977 respectively, the Annual Report and Audited Accounts of the Organization/Company are required to be laid on the Table of the House within nine months of the closure of Accounting Year.

3. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the National Council for Teacher Education, New Delhi for the year 2013-14 to 2015-16 and took oral evidence of the representatives of the Ministry of Human Resource Development at their sitting held on 7th June, 2017 in this connection.

4. The Committee considered and adopted this Report at their sitting held on 4th March, 2020.

5. The Committee wish to express their thanks to the officers of the Ministry of Human Resource and Development for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
, 2020
, 1941 (Saka)

Shyam Singh Yadav
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Draft Report

Delay in laying of the Annual Reports and Audited Accounts of the National Council for Teacher Education (NCTE), New Delhi.

The National Council for Teacher Education was an advisory body since 1973 for the Central and State Governments on all matters pertaining to teacher education, with its Secretariat in the Department of Teacher Education of the National Council of Educational Research and Training (NCERT). Despite its commendable work in the academic field, a need was felt for performance of certain essential regulatory functions to ensure maintenance of standards in teacher education and preventing proliferation of substandard teacher education institutions. The main objective of the NCTE is to achieve planned and coordinated development of the teacher education system throughout the country, the regulation and proper maintenance of norms and standards in the teacher education system and for matters connected therewith. The National Council for Teacher Education as a statutory body came into existence in pursuance of the National Council for Teacher Education Act, 1993 (No. 73 of 1993) on the 17th August, 1995.

2. The Section 25 of NCTE Act mandates for placing of Annual Report containing activities performed to be laid down before both Houses of Parliament. Further, Section 26 of the Act provides that the Audited Annual Accounts by the Comptroller and Auditor General of India are also required to be placed before both houses of Parliament. There is nothing specific mentioned in the Act, Rules and Regulations about the time for laying of Papers on the Table of the House.

3. As per OM dated 5th September, 2011 issued by Ministry of Finance, Department of Expenditure, the Auditor General is required to finalize and send a final copy of the audited accounts to the concerned organization by 15th Nov. of the successive year. Accordingly, on receipt of the same the Annual Reports/ Accounts of the financial year concerned are forwarded to MHRD in the month of December of the successive year for placing the same before both Houses of the Parliament. However, the Ministry of Human Resource Development has not laid the Annual Reports and Audited Account of NCTE for the years 2013-2014, 2014-2015, 2015-2016 and 2016-2017 within stipulate time.

4. In terms of the recommendation of the Committee on Papers Laid on the Table contained in its First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Report and Audited Accounts of the Organization/Company are required to be laid on the Table of the House within nine months of the closure of Accounting Year. To comply with this requirement proper time schedule should be laid down for compilation of Annual Report and Annual Accounts and their auditing. The Committee felt

that normally a period of 3 months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next 6 months might be given for auditing of accounts; printing of the Report and sending it to Government for laying. If for any reasons, the Annual Reports and Audit Accounts of the Institutes could not be laid within the prescribed period of 9 months, the Ministry concerned should lay a Statement within 30 days of the expiry of the aforesaid period or as soon as the House meets whichever is later, explaining the reasons as to why the documents could not be laid.

5. The scrutiny by the Committee on Papers Laid on the Table reveals that the Annual Reports and Audited Accounts of NCTE, Delhi were laid on the Table of the House with delays ranging from 4 months to 25 months. Thus, the Ministry of Human Resource Development and NCTE failed to comply with the Parliamentary requirement of laying their documents within 9 months of closure of financial year. The date of laying and extent of delay in laying of Annual Reports and Audited Accounts of the NCTE have been given in **Annexure-I**.

6. The chronological sequence, as submitted by the Ministry, in respect of finalization of Annual Reports and Audited Accounts of the NCTE for the years 2013-2014 to 2016-2017 are given at **Annexure-II**.

7. The Committee are disappointed to note that the Ministry/NCTE had taken 12 to 16 months after the closure of financial years 2013-14, 2014-15 and 2015-16 to approach the Audit Authorities to appoint the Auditors for auditing the Accounts. The Committee also expressed their concerns over the time taken by the Ministry/NCTE for compilation of Accounts during the aforesaid years.

8. On being enquired by the Committee the reasons for delay in laying of the Annual Reports and Audited Accounts of the NCTE for the years from 2013-14 to 2015-16, the Ministry in their written reply had submitted as under:-

“Some delay is attributable to infrequent meetings of General Body of NCTE as the General Body itself was under consideration for reconstitution. The GB could be reconstituted and notified only on 24th March, 2017 (Annexure „C”). Also the annual accounts could not be finalized due to the errors pointed out by the office of CAG (FY 2014-15) and their insistence on getting the approval of NCTE GB prior to their taking up audit again. Due care shall be taken in future.”

9. Regarding persistent delays in laying the documents, the Ministry in their written reply had submitted as under:-

“The delay in laying of the Annual Report and Audited Accounts of NCTE for the two years in question is regretted. However, NCTE resolves to strictly adhere to the timelines in future. MHRD would have stricter oversight to ensure that timelines are adhered to. All efforts will be made to ensure that there is no delay in laying these documents before the House in future.”

10. With regards to the identification of stages in which delays had occurred during all these years, the Ministry in their written reply had submitted as under :-

“The delay was on account of the General Body of the NCTE being under reconstitution and now that the General Body has been notified it shall be ensured that there is no delay in finalizing of the Annual Report and Annual Accounts. In addition to this, the NCTE is taking the following steps: (a) Introduction of e-governance in NCTE, (b) Implementation of e-Office to minimize the delay in physical movement of files, their tracking and monitoring. Steps have been taken to shift all the Regional offices situated at Bangalore, Bhubaneswar, Bhopal and Jaipur to newly constructed building at Dwarka, New Delhi to facilitate centralized functioning of NCTE and optimum use of human and physical resources.”

11. On being enquired whether any remedial measures had been taken or proposed to be taken both by the Ministry and the Council to ensure timely laying of the documents before Parliament, the Ministry in their written reply had submitted as under:-

“Considering the delay in submission of the Annual Report and Annual Accounts, a mechanism has been put in place by MHRD to monitor progress on a sustained basis till the actual submission of Annual Report and Annual Accounts to MHRD. Additionally, it may be informed that NCTE has started adopting ICT by introducing E-governance and e-Office at the HQrs and its Regional Offices. This measure is expected to ensure timely laying of the documents before both houses of the Parliament by the MHRD within the prescribed period.”

12. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of NCTE for the years 2013-2014 to 2015-2016 and took evidence of the representatives of the Ministry of Human Resource Development on the issue on 7th June, 2017.

13. Elaborating further the reasons for delay in laying of the Annual Reports and Audited Accounts of the NCTE, the Secretary of the Ministry during the evidence explained before the Committee as under:

“मई २०१६ में सी ए जी ने करीब १८ से २० बहुत चिंताजनक बिन्दुओं पर एकाउंट्स पर टिप्पणी की थी। वे एकाउंट्स इन-हाउस तैयार किए गए थे। उस वक़्त डेपोटेशन पर एक - दो लोग आए हुए थे। उन्होंने एकाउंट्स तैयार करके भिजवा दिया था। हम दोनों के पास ऐसा कोई मेकनिज्म नहीं था। जिससे की हम उसकी दोबारा जांच करा सके। उन्होंने इस तरह के गंभीर मुद्दे उठाए थे। कि करोड़ों रुपयों का अंतर सिर्फ जोड़ घटाने में आ रहा था और वे इतनी सीरियस बात थी कि उन्होंने कहा की हम आपको कंडीशनल अनुमति भी नहीं दे रहे हैं, आप इसे दोबारा कीजिए और जनरल बॉडी के सामने इसे रखकर ही वापिस भेजेंगे। हम चार्टर्ड एकाउंट्स से उसे सर्टीफाई कराते हैं। यह सिस्टम हमने 2014 से लागू किया। हमने दोबारा उनसे एकाउंट्स चैक करवाए , फिर हमारे सामने अडिचन आई कि हमारी जनरल बॉडी रिकॉस्टीट्यूशन में चल रही थी। हमारी जनरल बॉडी 24 मार्च ,2017 को ही रिकॉस्टीट्यूट हुई और 28 मार्च को हमने इमरजेंट मीटिंग बुलाकर 28 मार्च को उनके एकाउंट्स रख दिये। उनके

बाद हमारी प्रक्रिया है कि हम सीएजी को लिखते हैं। बाद में वे हमें समय देते हैं कि इस बात वक़्त तक हमें अपने एकाउंट्स भेज दीजिए। हमने सीएजी को मीटिंग खत्म होने के बाद लिख दिया। यह सही बात है कि 1 जून को ही हमने भेजा है और उन्होंने वायदा किया है कि सात - आठ दिन में ऑडिट करके दे देंगे। हमें आशा है कि उसमें गलती नहीं होगी क्योंकि हमने सेकेंड लेवल पर चार्टर्ड एकाउंट्स से भी ऑडिट करवा लिया है। जहां तक इंटरनल ऑडिट सिस्टम की बात है, वह पहले से ही एग्जिस्ट करता था। उसमें सीएजीके रिटायर्ड ऑडिटर्स हैं, जोकि संस्था के माध्यम से हायर किये जाते हैं और हमारे सारे एकाउंट्स का इंटरनल ऑडिट करते हैं। जिस वजह से विलम्ब हुआ, वह इन हाउस होता था, जिसे कि हमने आउट सोर्स कर किया है। वर्ष २०१६-१७ की हमने तैयारी कर ली है, हमने एनेक्चर-ए दिया है, उसके हिसाब से बिलकुल ऑन-बोर्ड है, उसमें कोई परेशानी नहीं होगी।“

14. The Committee subsequently note that the Annual Report and Audited Accounts for the year 2017-18 were laid on the Table of the House on 10.02.2020 respectively (i.e. with a delay of 13 months). The Annual Reports and Audited Accounts for the year 2018-19 have not been laid on the Table of the House yet.

Observations/Recommendations

15. The Committee note that the Ministry of Human Resource Development and National Council for Teacher Education (NCTE) have not adhered to the time frame stipulated in the recommendations of the Committee on Papers laid on the Table contained in Paras 1.16 and 3.5 of its First Report, Paras 4.16 and 4.18 of Second Reports(5th Lok Sabha) and Paras 1.12 and 2.6 to 3.8 of Second Report(6th Lok Sabha) presented to the House on 08.03.1976, 12.05.1976 and 22.12.1977 respectively regarding laying Annual Reports and Audited Accounts on the Table of the House within nine months from the closure of the accounting year have also not been complied with. These documents of NCTE for the years 2013-2014, 2014-2015, 2015-2016, 2016-2017 and 2017-2018 were laid with delays ranging from 12 to 25 months. The Committee also note that the documents for the year 2018-2019* which were required to be laid on the Table of the House within 9 months from the closure of the respective financial year are not laid as yet.

*The Annual Reports and Audited Accounts for the year 2018-19 have been laid on the Table of the House on 10.02.2020 with delay of 01 months and 10 days.

16. While examining the reasons from delays of 12 months to 25 months in laying of the documents of the NCTE, the Committee were disappointed to note that undue delay had occurred due to delay in appointment of Auditors, compilation of Annual Accounts of the NCTE, infrequent meetings General Body of NCTE and delay in reconstitution of General Body which could have been avoided. Further the Committee note that the Ministry and NCTE had failed to finalize Annual Accounts within the stipulated time. The Committee also note that the Ministry had taken 12 months to lay the documents for the year 2015-16 after the approval of General Body.

17. From above it is apparent that the Ministry of Human Resource Development has not been able to put in place an effective monitoring mechanism to ensure laying of document of NCTE on the Table of both the Houses of Parliament within the stipulated time, which is a matter of serious concern. The Committee recommended that all out efforts must be made by the Ministry to ensure timely laying the documents in future. The Committee should be informed of the compliance of these directions as also measures taken by the Ministry to avoid delays in future.

18. The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the NCTE could not be laid on the Table of the House within the stipulated time; a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House within 30 days or as soon as the House meets, whichever is later.

New Delhi
March, 2020
Phalguna, 1941 (Saka)

Shyam Singh Yadav
Chairperson
Committee on Papers Laid on the Table

Annexure-I
vide para 05 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the National Council for Teacher Education, New Delhi for the years 2013-14 to 2018-19.

Year	Date by which required to be laid	Date of laying of Annual Reports	Date of laying of Audited Accounts	Extent of delay
2013-2014*	31.12.2014	28.11.2016	28.11.2016	23 months
2014-2015*	31.12.2015	09.02.2018	09.02.2018	25 months
2015-2016*	31.12.2016	09.02.2018	09.02.2018	13 months
2016-2017[#]	31.12.2017	09.02.2018	-	04 months
2016-2017[#]	31.12.2017	-	31.12.2018	12 months
2017-2018[#]	31.12.2017	10.02.2020	10.02.2020	13 months
2018-2019[#]	31.12.2017	-	Not Laid	-

*** Period under examination by the Committee.**

Current Status.

Annexure-II
vide para 06 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the National Council for Teacher Education (NCTE) for the year 2013-14 to 2016-17.

Sl. No	Task	2013-14	2014-15	2015-16	2016-17
For Annual Report					
1.	Draft of Annual Report was approved by the Competent authority.	21.04.2015	13.04.2016	23.03.2017	-
2.	Draft of Annual Report sent for translation.	24.04.2015	06.06.2016	-	-
3	Annual Report sent for printing by NCTE.	16.06.2015	22.12.2016	08.06.2017	-
4.	Final Prints of Annual Report were received in NCTE.	11.07.2015	23.08.2016	21.08.2017	-
5.	Annual Report was considered in the 45 th meeting of the Council.	26.11.2015	28.03.2017	26.05.2017	-
6.	Date on which copies of Annual Report were received from NCTE.	15.07.2016	30.08.2017	22.08.2017	-
S. No	For Audited Accounts				Date
1	Closing of Cash Book	31.03.2014	31.03.2015	31.03.2016	31.03.2017
2	Final Adjustment	31.03.2014	31.05.2015	31.05.2016	31.05.2017
3	Completion of final accounts and Balance Sheet	31.12.2014	31.05.2017	31.05.2017	15.02.2018
4	Date of Approval of Annual Accounts by the Competent Authority,	23.03.2015	28.03.2017	28.03.2017	28.03.2018
5	Commencement of Audit by the Director General of Audit (Central Expenditure) DGACE) party.	24.04.2015	03.07.2017	03.07.2017	11.04.2018
6	Period on which Audited was completed by DGACE.	07.05.2015	-	-	18.04.2018
7	Date to NCTE for comment on which DGACE sent draft Audit Report	20.05.2015	03.08.2017	14.07.2017	25.05.2018
8	Submission of comments sent by DGACE.	04.06.2015	17.08.2017	17.08.2017	29.05.2018
9	Translation of Accounts in Hindi, Printing & Binding etc.	07.08.2015 To 12.08.2015	03.11.2017	30.11.2017	04.07.2018 To 31.08.2018
10.	Date on which the copies of the Audited Annual Accounts were received in MHRD.	19.11.2015	26.12.2017	27.12.2017	23.10.2018
11	Date of laying of the Annual Report, Audited Accounts etc.	28.11.2016	09.02.2018	09.02.2018	31.12.2018
	Extent of delay	23 months	25 months	13 months	12 Months

**THE EXTRACTS OF THE MINUTES OF THE 9th SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2016-2017)**

The Committee sat on Friday, 07 June, 2017 from 11:30 hrs to 13:20 hrs. in Committee Room 'C', Parliament House Annexe, New Delhi.

PRESENT

Shri Chandrakant Khaire - **Chairperson**

MEMBERS

2. Shri Laxman Giluwa
3. Shri Bheemrao B. Patil
4. Shri Bishnu Pada Ray
5. Shri Virendra Singh
6. Shri P.R. Sundaram
7. Shri Manohar Untwal

SECRETARIAT

1. Dr. Preeti Srivastava - Joint Secretary
2. Smt. Rita Jaikhani - Director

XX XX XX

**REPRESENTATIVES OF THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DEPARTMENT OF SCHOOL EDUCATION & LITERACY)**

1. Ms. Rina Ray Additional Secretary

**REPRESENTATIVES OF THE NATIONAL COUNCIL FOR TEACHER EDUCATION,
NEW DELHI**

1. Shri Santosh Mathew Chairman, NCTE
2. Shri Sanjay Awasthi Member Secretary

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

2. to 6 XX XX XX

7. The representatives of the Ministry of Human Resource development (Department of School Education and Literacy) and the National Council for Teachers Education, New Delhi were then ushered in.

8. The Chairperson welcomed the Ministry of Human Resource Development (Department of School Education and Literacy) and the National Council for Teachers Education, New Delhi to the sitting of the Committee and explained to them that the meeting has been called to discuss the reasons for delays in laying of the Annual Reports and Audited Accounts of the Council. The Chairperson also explained to the witnesses the provisions of Direction 58 of Directions issued by the Speaker, Lok Sabha regarding confidentiality of the proceedings.

9. At first the Chairman of the Council apprised the Committee that the Council was constituted by the Parliament Act. The main objective of the Council is to achieve planned and coordinated development of the teacher education system throughout the country. On being enquired by the Committee the reasons for delay in laying of the Annual Reports and Audited Accounts of the Council for the years 2013-2014 to 2015-2016, the representative of the Council submitted before the Committee that the Annual Accounts of the Council for the year 2014-2015 were finalized by the officials of the Council who were on deputation and the same were sent to C&AG for auditing. However, due to some irregularities observed by the Auditors in the Annual Accounts they had returned the Annual Accounts to the Council with the request to furnish the Annual Accounts of the said year after getting approval of the General Body. The General Body was reconstituted on 24.03.2017 and the Annual Accounts for the year 2014-15 were sent to C&AG after getting approval of the same from the General Body on 28.03.2017. He further submitted that they had co-ordinated with C&AG and the C&AG had assured that the Annual Accounts of the council for the year 2014-2015 would be audited within 07-08 days. The representative of the Ministry and the council assured the Committee that all efforts would be made in future by them to ensure timely laying of the documents of the Council.

10. Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry and the Council for useful discussion - in connection with examination of the subject.

The witnesses then withdrew.

11. A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

**EXTRACTS OF MINUTES OF THE SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2019-2020)**

The Committee sat on Wednesday, 04th March 2020 from 15:00 hrs to 16:00 hrs. in Committee Room 'E', Parliament House Annexe Building, New Delhi.

PRESENT

Shri Shyam Singh Yadav - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
- Dr. Amol Ramsing Kolhi
- Shri Raja Amareshwara Naik
- Shri Jamyang Tsering Namgyal
- Shri T.N. Prathapan
- Shri Saptagiri Ulaka
- Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director

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2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and explained the purpose of convening the meeting.

3. The Committee then took up for consideration Eight Draft Reports (Original) regarding delay in laying of the Annual Report and Audited Accounts of :-
1. Bharat Broadband Network Limited (BBNL), New Delhi;
 2. SEZ- FALTA Kolkata, SEEPZ Mumbai and NOIDA;
 3. Rashtriya Madhyamik Shiksha Abhiyan (RMSA), New Delhi;
 4. National Council for Teachers Education, New Delhi;
 5. Science & Engineering Research Board, New Delhi;
 6. National Sports Development Fund (NSDF);
 7. Five Zonal Cultural Centres i.e., South Zone Cultural Centre (SZCC) Thanjavur, West Zone Cultural Centre (WZCC) Udaipur, South Central Zone Cultural Centre(SCZCC) Nagpur, North Central Zone Cultural Centre (NCZCC) Allahabad and North East Zone Cultural Centre (NEZCC), Dimapur;
 8. Export Inspection Council of India (EIC),

After deliberations, the Committee adopted the Eight Original Reports without modifications.

4. Thereafter, the Committee took up for consideration Fifteen Action Taken Reports regarding Recommendations/Observations made by the Committee in their Original Reports regarding delay in laying of the Annual Reports and Audited Accounts of:-

1. Central Pollution Control Board (CPCB), New Delhi;
2. National Council of Educational Research & Training(NCERT), New Delhi;
3. Banaras Hindu University, Varanasi;
4. Aligarh Muslim University, Aligarh;
5. Nehru Yuva Kendra Sangthan (NYKS), New Delhi;
6. National Institute of Solar Energy (NISE), New Delhi;
7. Office of the Chief Commissioner for Personswith Disabilities(CCPD), New Delhi;
8. National Commission for Scheduled Castes (NCST), New Delhi
9. National Commission for Safai Karamcharis (NCSK), New Delhi
10. National Institute of Technology, Meghalaya;
11. National Institute of Technology, Mizoram;
12. National Mission for Clean Ganga (NMCG), New Delhi;
13. AIIMS (Bhopal, Bhubaneswar, Jodhpur, Patna and Rishikesh);
14. Centre for Development for Telematics (CDOT), New Delhi; and
15. National Institute of Pharmaceutical Education Research (NIPER), Mohali.

After deliberations, the Committee adopted the Fifteen Action Taken Reports without modifications.

5. The Committee authorized the Hon'ble Chairperson to present both the Original and Action Taken Reports to the Parliament.

6-16. X X X X X

The Committee then adjourned.
